

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No. 1466 of 2019

IN THE MATTER OF:

Gaurav Dilipraj Panwar

... Appellant

Versus

Raksha Bullion & Anr.

... Respondents

Present:

For Appellant: Ms. Srishti Prabhakar, Advocate.

For Respondent: Dr. Harsh Surana, Advocate for R-1.

Mr. Kumar Sumit, IRP, R-2.

ORDER
(Virtual Mode)

07.04.2021 The Learned Counsel for the Appellant earlier sought pass-over on this matter. Even on second round, the Learned Counsel is unable to make submissions and submits that the arguing counsel is busy in another Court and seeks further time.

Learned Counsel for Respondent No. 1 submits that he has filed soft copy of Written-Submissions. He wants time to file hard-copy of the same.

The Written-Submissions as directed earlier may be filed within a week and Copies of Judgments on which, parties want to refer and rely on, may also be filed, separately.

List the Appeal 'For Admission (After Notice)' Hearing on **20th May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)